

(2021) 03 JH CK 0142
In the Jharkhand High Court
Case No : A.B.A. No. 257 Of 2021

Shyam Kishore Sharma And Ors

APPELLANT

Vs

State Of Jharkhand

RESPONDENT

Date of Decision : 15-03-2021

Acts Referred:

Indian Penal Code, 1860 — Section 379, 411
Code Of Criminal Procedure, 1973 — Section 438(2)

Citation : (2021) 03 JH CK 0142

Hon'ble Judges : Anil Kumar Choudhary, J

Bench : Single Bench

Advocate : S. Prasad, V. K. Vashistha

Judgement

Heard the parties through video conferencing.

Apprehending their arrest in connection with Mandu (W.B.) P.S. Case No.237 of 2020 instituted under Sections 379, 411 of the Indian Penal Code, the petitioners have moved this Court for grant of privileges of anticipatory bail.

Learned counsel appearing for the petitioners submits that the allegation against the petitioners is that the petitioners are respectively the owners of the motorcycles bearing registration Nos.JH 02R 2483, JH 02AT 8540 and JH 02V 0729 and the same were involved in transportation of stolen coal. It is submitted that the allegation against the petitioners is false. Drawing attention of this Court towards para-14 of the instant anticipatory bail application, learned counsel for the petitioners submits that the petitioners have no criminal antecedent. It is lastly submitted that the petitioners are ready and willing to co- operate with the investigation of the case and to furnish sufficient security including cash security. Hence, it is submitted that the petitioners be given the privileges of anticipatory bail.

Learned Addl.P.P appearing for the State opposes the prayer for anticipatory bail of the petitioners.

Considering the submissions of learned counsels and the facts and circumstances stated above, I am inclined to grant privileges of anticipatory bail to the petitioners. Accordingly, the petitioners are directed to surrender in the Court of learned A.C.J.M., Ramgarh within six weeks from today and in the event of their arrest or surrendering, they will be enlarged on bail on depositing Rs.2,000/- (Rupees two thousand) each as cash security and on furnishing bail bond of Rs.25,000/- (Twenty five thousand) each with two sureties of the like amount each to the satisfaction of learned A.C.J.M., Ramgarh in connection with Mandu (W.B.) P.S. Case No.237 of 2020 with the condition that they will co- operate with the investigation of the case and appear before the investigating officer as and when noticed by him and furnish their mobile number and photocopy of the Aadhar Card with an undertaking that they will not change their mobile number during the pendency of the case and subject to the conditions as laid down under Section 438(2) of the Code of Criminal Procedure.